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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**CP (CAA) No. 56/NCLT/AHM/2017
In CA(CAA) No. 32/NCLT/AHM/2017**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.07.2017**

Name of the Company: **Accuflow Controls Pvt. Ltd.**

Section of the Companies Act: **Section 230-232 of the Companies Act, 2013**

S.NO. NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1. Pinakin Shah	PCS	Petitioner	
2. Ishan P. Shah	Advocate	Petitioner	

ORDER

Learned PCS Mr. Pinakin Shah with Learned Advocate Mr. Ishan Shah present for Petitioner.

Affidavit of chairman filed.

Report of chairman filed.

Proof of service of notice on statutory authorities filed.

Common representation of Regional Director received.

Representation of Official Liquidator received.

No representation received from other statutory authorities.

Heard arguments of Learned Counsel for Petitioner.

Petition is admitted.

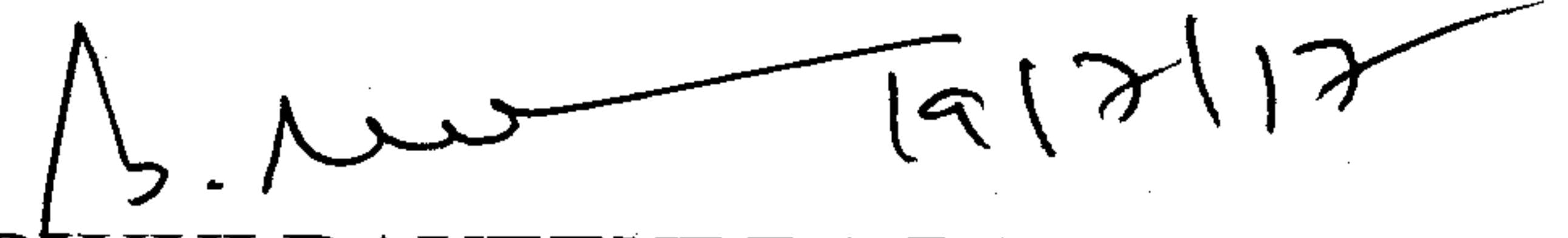
Date of hearing fixed on 10.08.2017.

Petitioner shall advertise Notice of hearing of this petition in "Business Standard Ahmedabad edition and Jai hind Ahmedabad Edition" not less than ten days before fixed date of hearing, calling for objections, if any, on or before the date of hearing.

Petitioners shall issue notices to Regional Director and Official Liquidator informing the date of hearing.

Meanwhile petitioner may file reply, if any, on representations of Statutory Authorities.

List the matter on 10.08.2017 for hearing.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 19th day of July, 2017.